

File No. R-14/2/2020-PRP&P (RU-4)
National Human Rights Commission
(PRP & P Division)

GPO Complex, Manav Adhikar Bhawan,
C Block, INA, New Delhi
Dated: 25.03.2021

ORDER

Subject: -Constitution of the Core Advisory Group on Criminal Justice System Reforms

- I.** The Commission has decided to constitute the Core Advisory Group on Criminal Justice System Reforms, comprising of the following members:-
- 1. Justice Shri B K Mishra (Retd.)**
Former Acting Chairperson, Odisha State Human Rights Commission
 - 2. Shri G K Pillai IAS (Retd.)**
Former Union Home Secretary, Government of India
 - 3. Smt. Meeran Chadha Borwankar IPS (Retd.)**
Former Director General, Bureau of Police Research & Development and Former Additional DG (Prisons), Maharashtra Government
 - 4. Shri Rishi Kumar Shukla IPS (Retd.)**
Former Director, Central Bureau of Investigation and DGP Madhya Pradesh
 - 5. Prof. (Dr.) Geetha Oberoi**
Professor, National Judicial Academy, India (Bhopal, M.P)
 - 6. Dr. B.T. Kaul**
Advocate, Supreme Court of India and Former Chairperson, Delhi Judicial Academy
 - 7. Prof. (Dr.) M. Srinivasan**
Professor & Head of Department of Criminology, University of Madras
 - 8. Prof. (Dr.) Vijay Raghavan**
Professor at Centre for Criminology and Justice, TISS, Mumbai.
 - 9. Ms. Shanchobeni P Lotha**
Panel lawyer, Wokha District Legal Services Authority, Nagaland

As

Ex-officio Members:

1. Joint Secretary, Ministry of Home Affairs
2. Joint Secretary, Ministry of Law and Justice
3. Director General, Bureau of Police Research and Development
4. Director, Sardar Vallabhai Patel National Police Academy (SVPNPA)
5. Member Secretary, National Legal Services Authority

II. Special Invitees:

The Core Advisory Group on Criminal Justice System Reforms will also include **Special Invitees (up to four)** with the approval of the Hon'ble Chairperson or the Concerned Member, National Human Rights Commission, depending upon the specific subject proposed to be discussed in the meeting.

III. Terms of Reference (ToR):

The terms of reference of the Core Advisory Group on Criminal Justice System Reforms are stated below.

- a. To advise the Commission on matters related to improvements in the existing Criminal Justice System in the light of relevant provisions of the Protection of Human Rights Act, 1993.
- b. To study reports of various Committees constituted by the Government of India on the Criminal Justice System Reforms, review and suggest measures for its better implementation.
- c. To review the reforms proposed in jail administration such as human rights conditions, legal assistance to Under Trial Prisoners, rehabilitation and reintegration and into the society.
- d. To review the reforms proposed in the two important wings of the Criminal Justice system i.e. investigation and the prosecution, to bring out qualitative improvement for Speedier justice to victims in terms of protection and compensation.
- e. To assist the Commission in studying the causes of increasing crime rates and suggest recommendations for systemic improvements to counter these crimes.
- f. To collect the data for future study, Analysis and research purpose.

- IV.** The Core Group will meet periodically at regular intervals or as and when deemed necessary by the Commission. The meeting may be physical or in virtual mode.

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V. The participating Members of the Core Group (other than Government officials/representatives) shall be entitled for an honorarium of **Rs. 2000/- and local transportation/conveyance of Rs. 1000/-**. The Members based outside Delhi shall also be entitled for reimbursement of economy class air fare (by Air India) for the to and fro journey undertaken by them to attend the meeting(s) of Core Group at the Commission.

VI. This issues with the approval of the Competent Authority.

To,

Dr
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(R. K. Khandelwal)
Joint Secretary (A&R)

R. K. KHANDELWAL, IAS
Joint Secretary (A&R)
National Human Rights Commission
Manav Adhikar Bhawan
State Human Rights
New Delhi-110023

1. **Justice B K Mishra (Retd.)**, Former Acting Chairperson, Odisha State Human Rights Commission
2. **Shri G K Pillai IAS (Retd.)**, Former Union Home Secretary, Government of India
3. **Smt. Meeran Chadha Borwankar IPS (Retd.)**, Former Director General, Bureau of Police Research & Development and Former Additional DG Prisons, Maharashtra Government
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11. Joint Secretary, Ministry of Law and Justice
12. Director General, Bureau of Police Research and Development
13. Director, Sardar Vallabhai Patel National Police Academy (SVPNPA)
14. Member Secretary, National Legal Services Authority

Copy for kind information to:-

1. Office of the Chairperson, NHRC
2. PPS to Member (Justice PCP)
3. PPS to Member (JK)
4. PPS to Member (DMM)
5. Secretary General
6. Registrar (Law)
7. JS (A&R) and JS (P&T)
8. DIG (I)
9. JD (R), SRO
10. US (C), US (E), US (GA), SSA, DD (M&C)
11. Sr. AO, AD (Pub.)